

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.423**  
**CP(CAA)/30/ND/2020**

**IN THE MATTER OF:**

Clearview Healthcare Pvt. Ltd. ... Applicant  
And  
Clearmedi Healthcare Pvt. Ltd.

**Order under Section 230-232.**

**Order delivered on 16.01.2023**

**Coram:**

**MR. P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Alok Kumar Tripathi, CS  
For the OL : Ms. Hemlata Rawat, Adv.  
For the RD : Ms. Shankari Mishra, Adv.  
Ms. Sweccha Mishra, Adv.

**ORDER**

Heard the submissions made by the Authorised Representative of the petitioners as well as Proxy-Counsel for the RD. RD's stand point of view may be communicated to CGM In-charge, Non-Banking Financial Company, Reserve Bank of India, New Delhi. Let RBI file their response/views in the matter within two weeks. Office of RD may take necessary steps. Dasti of this order is allowed.  
Let the matter be fixed for 20.02.2023.

**Sd/-**  
**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

Mukesh

**Sd/-**  
**P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**